

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
SPECIAL BENCH (COURT-I)

CP-281(ND)/2017
(Appeal No.69/2017)

In the matter of :

Goldriver Infrastructure (P) Ltd.

...PETITIONER

Vs.

Registrar of Companies

..RESPONDENT

SECTION :

Under Section 252

Order delivered on 06.11.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

DEEPA KRISHAN
Hon'ble Member (Technical)

For the Petitioner /applicant : Mr. Prince Mohan Sinha, Co. Secretary
Mr. Dinesh Mohan Singh, Advocate

For the Respondent/Corporate Debtor : -
For the RD (N) : Mr. Manish Raj, Co. Prosecutor

ORDER

Learned Counsel for the petitioner/Appellant is present. Ld. representative for the ROC is also present.

The Petitioner/Appellant is directed to file a copy of the Company Appeal along with its annexures to the ROC and thereafter, ROC will file reply to the same within a period of four weeks from today (6.11.2017) with an advance copy to be made available to the Ld. Counsel for the Appellant company and the company will file a rejoinder within a period of one week thereafter.

Post the matter on 18.12.2017.

Sd.
(DEEPA KRISHAN)
MEMBER (TECHNICAL)

Sd.
(R. VARADHARAJAN)
MEMBER (JUDICIAL)